

State Of Himachal Pradesh Vs Tariq Mohammad

Court: High Court Of Himachal Pradesh

Date of Decision: March 9, 2021

Acts Referred: Indian Penal Code, 1860 " Section 279, 304A, 337

Motor Vehicles Act, 1988 " Section 187

Code Of Criminal Procedure, 1973 " Section 173

Hon'ble Judges: Anoop Chitkara, J

Bench: Single Bench

Advocate: Nand Lal Thakur, Ram Lal Thakur, Vijay Chaudhary

Final Decision: Dismissed

Judgement

Tariq Mohammad,304-A IPC,Accused acquitted

,279 IPC,Accused acquitted

,337 IPC,Accused acquitted

,187 MV Act,Accused acquitted